

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of May, 2016 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
4.5.2016 Wednesday At 10.30 A.M. Misc. Petitions	1.	08/RP/2016	MPPMCL	Petition seeking review of the order dated 30.12.2015 in Petition No. 118/MP/2015.
	2.	19/RP/2016	SPL	Petition seeking review of the order dated 19.2.2016 in Petition No.153/MP/2015.
	3.	01/RP/2016	SPL	Petition seeking review of the order dated 18.11.2015 in Petition No. 402/MP/2014.
	4.	16/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power purchase Agreement dated 07.08.2007 executive between Sasan Power Limited and the procurers for compensation due to Change of Law impacting revenues and costs during the operating period.
	5.	11/MP/2016	NETSL	Petition under section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 10,19 and 23 of CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009 read with Regulations 110,111, 112, and 115 of the CERC (Conduct of Business) Regulations, 1999.
5.5.2016 Thursday At 10.30 A.M. Misc Petition	1.	Petition No. 216/MP/2015 with I.A. No. 25 / 2015	ESIL	Petition under Section 79(1) (f) of the Electricity Act, 2003 along with IA, seeking declaration that the levy of cross subsidy surcharge by the respondent, which is connected to the CTU and not a customer of the State Transmission Utilities is illegal as the same is in violation of Section 38 (2)(d) (ii) of the Electricity Act, 2003 read with Rule 6 of the Electricity Rules,2005. <i>(On maintainability)</i>
	2.	40/MP/2016	NHDC	Petition under Regulation 31(3) Terms and Conditions of Tariff Regulation 2014 for declared capacity and certification thereof by State Load Dispatch Centre of MP in respect of NHDC Hydro Generating Stations i.e. Indira Sagar Power Station (ISPS) and Omkareshwar Power Station <i>(On admission)</i>
	3.	47/MP/2016	MBPL	Petition under 79(1) ((1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of Changed in Law and consequential reliefs as per provisions of the PPA dated 20.01.2014 signed between the Petitioner (M/s M.B. Power (MP) Limited and Respondent No. 6 (M/s PTC India Limited) read with back to back PPA dated 18.01.2014(between the parties in dispute designated as Respondent No. 6 and Respondent No. 2 to 5. <i>(On admission)</i>
	4.	292/MP/2015	WBSIEDCL	Petition filed under Section 79(1) (f) of the Electricity Act, 2003, seeking recovery of excess amount vis-a-vis interest on working capital. <i>(On admission)</i>
	5.	226/MP/2015	TRNEPL	Petition under Section 79 (1) (c) and 79 (1) (k) of the Electricity Act,2003 seeking appropriate directions for operationalisation of the LTA dated 14.9.2010 read with letter dated 27.12.2013.(Subject to filing of reply by UPPCL).

12.5.2016 Thursday 10.30 A.M. Misc. Petitions	1.	10/MP/2016	JPVL	Petition under Section 79(1) (f) and Section 19 of Electricity Act, 2003 read with Regulation 14 of CERC (Procedures, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking refund of the Late payment of Surcharges illegally retained by the Respondent No. 1 under Power Purchase Agreement dated 30.5.2011 along with interest and initiation of proceedings for revocation of the Inter State Trading Licence of the Respondent No.1
	2.	15/MP/2016	RSC	Petition under Section 79(1) (c) and 79(1) (h) read with Regulations 20 and 26 of CERC(Open Access in Inter-State Transmission) Regulations, 2008 read with Regulation 4 of the CERC(Intra-State ABT) Regulations, 2006 and Regulation 4.2 of the State Grid Code Seeking Directions for Preparation of UI Account for under-drawl against collective transaction within specified time and for payment of UI Changes.
	3.	14/MP/2016	BSES	Petition for unlawful denial to modify LTA; incorrect and improper Regional Transmission Accounting and seeking necessary directions under Section 79 (1) (c) read with 79 (1) (f) of the Electricity Act, 2003.
	4.	311/MP/2015	TPDDL	Petition praying for appropriate direction restraining the respondent from recovering the energy charges rate strictly in terms of the Tariff Regulations framed by the Commission.
	5.	17/MP/2016	NVLCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of the disputes arising out of the respondents not paying or otherwise raising issues on interest payable on increase in the tariff of power stations TPS, TPS-II, expansion due to increase in operational and maintenance expenses of linked mines on account of wage revision from 1.1.2007 for employees of mines and from 1.1.2006 to CISF personnel posted in NLC mines and the consequent impact on variable charges and capacity charges.
	6.	158/MP/2015	NRLDC	Default in payment of Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening letter of Credit towards the non-payment of deviation charges.
	7.	117/MP/2015	DBPL	Petition seeking appropriate directions to CTU to refund relinquishment charges paid by the petitioner company to the Respondent for relinquishment of Medium Term Open Access of 208 MW.
	8.	226/MP/2015	TRNEPL	Petition under Sections 79 (1) (c) and 79 (1) (k) of the Electricity Act,2003 seeking appropriate directions for operationalization of the LTA dated 14.9.2010 read with letter dated 27.12.2013.
	9.	11/MP/2016	NETSL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 10,19 and 23 of CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009 read with Regulations 110,111, 112, and 115 of the CERC (Conduct of Business) Regulations, 1999.
18.5.2016 Wednesday 10.30 A.M. Generation Tariff	1.	15/RP/2016	PGCIL	Petition for review of order dated 18.12.2015 in Petition No.248/TT/2013
	2.	464/GT/2014	DVC	Approval of tariff for MaithonHydel Power Station unit No. 1 to 3 (2x20+1x23.2 MW) for the period 2009-14
	3.	465/GT/2014	DVC	Approval of tariff for Mejia Thermal Power Station Unit No I to 3 for the tariff period 2009-14.

	4.	466/GT/2014	DVC	Approval of tariff for Mejia Thermal Power Station Unit No 4 (1X210) for the tariff period 2009-2014.for the tariff period 2009-14
	5.	467/GT/2014	DVC	Approval of tariff of PanchetHydel Power Station Unit No 1 and 2 (2X40 MW0 for the period 2009-2014.
	6.	468/GT/2014	DVC	Approval of tariff of TilayaHydel Power Station Unit No 1 and 2 (2X40 MW0 for the period 2009-2014.
	7.	469/GT/2014	DVC	Approval of tariff of Bokaro Thermal Power Station Unit 1 to 3 for the period 2009-14.
	8.	470/GT/2014	DVC	Approval of tariff of Chandrapura Thermal Power Station Unit I to 3 for the tariff period 2009-14.
	9.	471/GT/2014	DVC	Approval of tariff of Durgapur Thermal Power Station Unit No 3 and 4 for the tariff period 2009-14.
	10.	250/GT/2014	NHPC	Approval of tariff of Uri-II Electric Power Station for the period 2014-19
	11.	317/GT/2014	NTPC	Petition for final truing up of tariff of Rihand Stage-I, (1000 MW) for the period from 1.4.2009 to 31.3.2014.
	12.	291/GT/2014	NTPC	Approval of petition for determination of tariff of Rihand Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019.
19.5.2016 Thursday At 10.30 A.M. Misc Petition	1.	65/MP/2016	IBEL	Petition under Section 79 (1) (c) of the Electricity Act,2003 for extension of time for achievement of commercial operation of Unit-I (350 MW).
	2.	21/RP/2016	NTPC	Petition for review of order dated 15.2.2016 in Petition No. 59/MP/2015. <i>(On admission)</i>
	3.	312/MP/2015	MEPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, a generating company, and PGCIL the Central Transmission Utility.
	4.	24/MP/2014	APL	Petition under Sections 61 & 79 of the Electricity Act, 2003 to evolve a mechanism /adjust tariff on account of subsequent events.
	5.	08/MP/2014	EMCO	Petition for evolving a mechanism for grant of an appropriate adjustment/compensation to offset financial/commercial impact of change in law during Construction and Operating period.
	6.	112/MP/2015	GMRKEL	Petition for statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 9.11.2011 executed between GMR Kamalanga Energy Limited and Bihar State Power Holding Company Limited for compensation due to Changes in law impacting revenues and costs during the operating period.
	7.	235/MP/2015	APL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 02.02.2007 and 06.02.2007 executed by Adani Power Limited with Gujarat

				UrjaVikas Nigam Ltd. And the Power Purchase Agreements dated 7.8.2008 executed by Adani Power Limited with Uttar Haryana BijliVitrان Nigam Limited/Dakshin Haryana BijliVitrان Nigam Limited.
	8.	249/MP/2015	KSEB	Petition for intervention of the Commission for non-grant of LTA from the start date sought for in the LTA application made in December, 2014 with firm PPAs executed under DBFOO bidding framework between generator and KSEB Limited despite availability of ATC during the time frame sought for in the LTA application.
	9.	70/MP/2016	JTCL	Petition for approval under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the petitioner in favour of security trustee/lenders.
	10.	18/SM/2015	Suo-Moto	Petition for declaration of commercial operation of Units 20 to 50 of the Mundra Ultra Mega Power Project developed by Coastal Gujarat Power Limited.
	11.	15/MP/2016	RSC	Petition under Section 79(1) (c) and 79(1) (h) read with Regulations 20 and 26 of CERC(Open Access in Inter-State Transmission) Regulations, 2008 read with Regulation 4 of the CERC(Intra-State ABT) Regulations, 2006 and Regulation 4.2 of the State Grid Code Seeking Directions for Preparation of UI Account for under-drawl against collective transaction within specified time and for payment of UI Changes.
	12.	17/MP/2016	NVLCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of the disputes arising out of the respondents not paying or otherwise raising issues on interest payable on increase in the tariff of power stations TPS, TPS-II, expansion due to increase in operational and maintenance expenses of linked mines on account of wage revision from 1.1.2007 for employees of mines and from 1.1.2006 to CISF personnel posted in NLC mines and the consequent impact on variable charges and capacity charges.
20.5.2016 Friday 10.30 A.M. Generation Tariff	1.	271/GT/2014	NTPC	Petition for determination of revision of tariff of Kahalgaon Super Thermal Power Station, Station, Stage - I, (840 MW) for the period 1.4.2009 to 31.3.2014.
	2.	279/GT/2014	NTPC	Petition for approval of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) for the period from 1.4.2014 to 31.3.2019.
	3.	282/GT/2014	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station Stage-III (1 x 500 MW) from the date of commercial operation i.e. 4.4.2012 to 31.3.201 after truing up exercise.
	4.	302/GT/2014	NTPC	Petition for revision of tariff for Badarpur Thermal Power Station (705 MW) for the period from 1.4.2009 to 31.3.2014.
	5.	288/GT/2014	NTPC	Petition for approval of tariff of Badarpur Thermal Power Station (705 MW) for the period from 1.4.2014 to 31.3.2019.
	6.	324/GT/2014	NTPC	Petition for approval of tariff for National Capital Thermal Power Station, Dadri, Stage-II, (980 MW) for the period from 1.4.2014 to 31.3.2019.

	7.	300/GT/2014	NTPC	Petition for revision of tariff of National Capital Thermal Power Station, Dadri, Stage-II (2x 490 MW) from 31.1.2010 to 31.3.2014 after the truing up exercise.
	8.	207/GT/2014	NTPC	Petition for revision of tariff of Talchar Super Thermal Power Station, Stage-I (1000 MW) from 1.4.2009 to 31.3.2014 after the truing up exercise.
	9.	281/GT/2014	NTPC	Petition for approval of tariff of Talchar Super Thermal Power Station, Stage-I (100 MW) for the period from 1.4.2014 to 31.3.2019.
	10.	259/GT/2014	KBUNL	Petition for approval of tariff of Muzaffarpur Thermal Power Station, Stage-I (2 x 110 MW) for the period from 1.4.2014 to 31.3.2019.
	11.	266/GT/2014	APCL	Petition for approval of tariff of Indira Gandhi Thermal Power Project (3 x 500 MW) of Aravali Power Company Private Limited for the period from 1.4.2014 to 31.3.2019.
	12.	224/GT/2015	DV C	Petition for approval of tariff from Raghunathpur Thermal Power Station, Unit No.1 (1 x 600 MW) from the respective dates of their commercial operation.
	13.	347/GT/2014	DVC	Determination of tariff for Mejia Thermal Power Station unit Nos I, II and III (3X210 MW) for the period 2014-19.
	14.	184/GT/2014	SJVNL	Petition for approval of Generation tariff of Rampur Hydro Electric Project (412 MW) for the period from actual COD of first Unit to 31.03.2019.
	15.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station Stage-II (2X660 MW) for the period from anticipated date of commercial operation of 1st Unit (Unit-IV) to 31.03.2019.
	16.	107/GT/2014	NTPC	Petition for approval of tariff of Koldam Hydro Electric Power Project (4X200 MW) for the period from the anticipated COD (01.07.2015) of Units-I & II to 31.03.2019.
	17.	234/GT/2015	NTPC	Petition for approval of Tariff of Vindhyachal Super Thermal Power Station Stage-V (500 MW) for the period from anticipated date of Commercial Operation i.e. 31-10-2015 to 31.3.2019.
	18.	45/GT/2016	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3 X250 MW) for the period from anticipated date of commercial operation Unit-I 21.03.2016 to 31.03.2019.
	19.	273/GT/2014	NTPC	Petition for revision of tariff of Talcher Thermal power Station (460 MW) from 1.4.2009 to 31.3.2014.
	20.	13/RP/2016	PGCIL	Petition for review of the Order dated 30.12.2015 in Petition No. 161/TT/2015 in the matter of approval of transmission tariff for the tariff period 2014-2019 for a Kurnool-Raichur 2nd 765 KV S/c line in Southern Region.
24.5.2016 (Tuesday) 10.30 A.M.		18/SM/2015 (Supplementary)	Suo Motu	Petition for declaration of commercial operation of Units 20 to 50 of the Mundra Ultra Mega Power Project developed by Coastal Gujarat Power Limited.
24.5.2016 Tuesday At 10.30 A.M. Generation	1.	9/RP/2016	NEEPCO	Review petition against the order dated 13.1.2016 in Petition No. 46/GT/2015 for approval of tariff of Kopili Hydro Electric power Plant (200 MW) (On admission)

Tariff	2.	20/RP/2016	KBUNL	Petition for review of order dated 9.2.2016 in Petition No. 207/GT/2013-Approval/revision of the tariff of Muzaffarpur Thermal Power Station (220 MW) (On admission)
	3.	336/GT/2014	NTPC	Petition for approval of tariff of Tanda Thermal Power Station (440 MW) for the period from 01.04.2014 to 31.03.2019.
	4.	269/GT/2014	NTPC	Petition for determination of tariff of Rajiv Gandhi Combined Cycle Power Project, Kayamkulam, Stage - I, (359.58 MW) for the period 01.04.2014 to 31.03.2019.
	5.	283/GT/2014	NTPC	Petition for determination of tariff of Kahalgaon Super Thermal Power Station, Stage-II (3x500 MW) for the period from 01.04.2014 to 31.03.2019.
	6.	319/GT/2014	NTPC	Petition for determination of tariff of Feroz Gandhi Unchahar Thermal Power Station, Stage-I (420 MW) for the period from 01.04.2014 to 31.03.2019.
	7.	289/GT/2014	NTPC	Petition for determination of tariff of Feroze Gandhi Unchahar Thermal Power Station, Stage-II (420 MW) the period from 01.04.2014 to 31.03.2019.
	8.	373/GT/2014	NTPC	Petition for determination of tariff of Feroz Gandhi Unchahar thermal Power Stations, Stage-III (210 MW) for the period from 01.04.2014 to 31.03.2019.
	9.	293/GT/2014	NTPC	Petition for approval of tariff of Talcher Super Thermal Power Station, Stage-II, (2000 MW) for the period from 01.04.2014 to 31.03.2019.
	10.	334/GT/2014	NTPC	Petition for determination of tariff of Talcher Thermal Power Station, (460MW) for the period from 01.04.2014 to 31.03.2019.
	11.	308/GT/2014	NTPC	Petition for approval of tariff of Dadri Gas Power Station(829.78 MW) for the period from 01.04.2014 to 31.03.2019.
	12.	316/GT/22014	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage I & II (1600MW) for the period from 01.04.2014 to 31.03.2019.
	13.	318/GT/2014	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-II (1000 MW) for the period from 01.04.2014 to 31.03.2019.
	14.	372/GT/2014	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-III (1000 MW) for the period from 01.04.2014 to 31.03.2019.
	15.	339/GT/2014	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-IV (1000MW) from 01.04.2014 to 31.03.2019.
	16.	340/GT/2014	NTPC	Petition for approval of Korba Super Thermal Power Station, Stage-III (500 MW) from 1.4.2014 to 31.3.2019)
	17.	328/GT/2014	NTPC	Petition for determination of tariff of Mauda Super Thermal Power Station, Stage-I (100 MW) for the period from 1.4.2014 to 31.3.2019.
	18.	299/GT/2014	NTPC	Petition for approval of tariff of National Capital Thermal Power Station, Dadri, Stage-I (840 MW) for the period from

	19.	330/GT/2014	NTPC	1.4.2009 to 31.3.2014. Petition for approval of tariff for National Capital Thermal Power Station, Dadri, Stage-II, (840 MW) for the period from 1.4.2014 to 31.3.2019.
	20.	7/GT/2016	UPCL	Truing up Petition under Regulations 20,25, and 27 of CERC (C&B) Regulations 1999 Regulations 2,6, and 7 of CERC(Terms and Conditions of Tariff) Regulations 2009 and under section 62 and 79(1)(b) of the Electricity Act, 2003 for revision of tariff of the 2 X600 MW thermal power plant set up by Udupi Power Corporation Limited in Udupitaluka, Udupi District, Karnataka for the period from 11-11-2010 to 31.03.2014
	21.	152/GT/2015	MPL	Petition for determination of tariff for the period 2014-19 and truing up tariff for the period 2011-14 in respect of 1050 MW unit of Maithon Power Limited.
	22.	263/GT/2014	RGPL	Petition for approval of tariff of Ratnagiri Power Station (1967.08 MW) for the period 1.4.2014 to 31.3.2019.
26.5.2016 Thursday At 10.30 A.M. Misc. Petitions	1.	Petition & I.As yet to be numbered	Maruti Clean Coal & Power	Petition under Section 79 (1) (c) and 79 (1) (k) read with along with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulations 12 (6) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 along with Regulation 111 and Regulation 115 of the CERC (Conduct of Business Regulations, 1999 along with two I.As
	2.	58/MP/2016	Power	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for declaration of Change in Law and consequential reliefs as per provisions of the PPA. <i>(On admission)</i>
	3.	73/MP/2016	MBPL	Petition under Section 79 (1) (c) read with Regulations 8 and 26 of the CERC (Open Access in inter-State Transmission) Regulations, 2008. <i>(On admission)</i>
	4.	54/MP/2016	MCCPL	Petition under Section 28 (4) of the Electricity Act,2003 read with Regulations 6 & 29 of CERC (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations,2015. <i>(On admission)</i>
	5.	55/MP/2016	SRLDC	-do-
	6.	56/MP/2016	NRLDC	-do-
	7.	57/MP/2016	ERLDC	-do-
	8.	59/MP/2016	NLDC	-do-
	9.	60/MP/2016	WRLDC	-do-
	10.	38/MP/2016	NERLDC	Petition under Section 79(1) (c) read with Sections 79(1) (f) and 79 (1) (k) of the Electricity Act, 2003, inter alia, seeking a declaration that the factors/ events namely delay in forest clearance of land for main plant cancellation of allocated coal block to the petitioner, non-signing of Fuel Supply Agreement delay in acquisition.
	11.	41/MP/2016 with I.A. Nos.11/2016& 13/2016	LBPL	Application for interim relief, stay the operation of the letter dated 17.7.2015 and restrain the respondent no.1. from taking any coercive action and application for modification of ROP dated 22.3.2016.

	12.	2/TDL/2016	GMRKEL	Petition for grant of license for inter-state trading in electricity.
	13.	4/SM/2016	Suo-Moto	Non-compliance of the CERC (Procedure, Terms and Conditions for grant of trading license and other relate matters) Regulations, 2009 by Pan India Network Infravest Limited.
	14.	75/MP/2016	PINIL	Petition for downgrading the Inter-State Trading License of Pan India Network Infravest Limited from Category I to Category-IV.
	15.	66/AT/2016	OGPTL	Petition for adoption of Transmission charges with respect tot Transmission system established by Odisha Generation Phase-II Transmission Limited
	16.	67/TL/2016	OGPTL	Petition for grant of Transmission License with respect to Transmission system being established by Odisha Transmission Limited.
	17.	117/MP/2015	DBPL	Petition seeking appropriate directions to CTU to refund relinquishment charges paid by the petitioner company to the Respondent for relinquishment of Medium Term Open Access of 208 MW.
	18.	226/MP/2015	TRNEPL	Petition under Sections 79 (1) (c) and 79 (1) (k) of the Electricity Act,2003 seeking appropriate directions for operationalization of the LTA dated 14.9.2010 read with letter dated 27.12.2013.
	19.	76/MP/2016	POSOCO/ NLDC	Petition under Regulation 24 read with Regulation 111 of CERC (Conduct of Business) Regulations, 199 and Regulation 14 (Power to give directions) and Regulation 15 (Power to Relax) of the CERC (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.
26.5.2016 Thursday At 1500 Hrs		Public Hearing		Operation of 24x7 Round the Clock Intraday/Contingency Market (Extended Market Session) on Power Exchange .
		-do-		Draft Central Electricity Regulatory Commission(Open Access in inter-State Transmission) (Fourth Amendment) Regulations,2016

Sd/-
(T. D. PANT)
Deputy Chief (Legal)
19.5.2016